Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 51 of 2011 &
IA No. 113 of 2011

Dated: 6th July, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

Rithwik Energy Generation Pvt. Limited. …. Appellant (s)
Versus
Karnatka Power Transmission
Corporation Limited & Anr. ….. Respondent (s)

Counsel for the Appellant)s) Mr. Udaya Holla
Mr. Ajit Bhasme
Mr. Pankaj Mishra

Counsel for the Respondent (s) : Mr. Venkat Subramanian T.R
Mr. S. Sriranga
Mr. Raghvendra S Srivatsa

ORDER

Heard learned Counsel for the parties. Learned Counsel for the Respondent seeks some time to file reply to the affidavit filed by the learned Counsel for the Appellant on 4.07.2011. He is given liberty to do so on or before 14.07.2011.

Post the matter for hearing on 21.07.2011.

(Jusice P.S. Datta) **(Rakesh Nath)**
Judicial Member **Technical Member**

PK